

IN THE INCOME TAX APPELLATE TRIBUNAL
PATNA BENCH, Virtual Court at KOLKATA

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Sanjay Garg, Judicial Member)

I.T.A. No. 132/Pat/2019
Assessment Year: 2015-16

Lakhan Kumar Agarwal.....*Appellant*
[PAN: AFRPA 6739 C]

Vs.

ITO, Ward-1(5), Katihar.....*Respondent*

Appearances by:

None appeared on behalf of the Assessee.

Sh. Vijay Kr. Singh, CIT, appeared on behalf of the Revenue.

Date of concluding the hearing : February 12th, 2021

Date of pronouncing the order : March 24th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 132/Pat/2019 as he has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide his application dated 09.02.2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 24th March, 2021.

Sd/-
[Sanjay Garg]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 24.03.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. **Lakhan Kumar Agarwal, C/O. S.N. Ghosh & Associates, Advocates "Seben Brothers' Lodge", P.O. Buroshibtala, P.S. Chinsurah, Dist.-Hooghly, West Bengal-712 105.**
2. **ITO, Ward-1(5), Katihar.**
3. CIT(A)
4. CIT-
5. CIT(DR)

True copy

By order

Private Secretary
ITAT, Kolkata Benches